

32

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.A. 860/96.

Dt. of Decision : 28-8-98.

M. Venkatesham

..Applicant.

Vs

The Commandant,
3 Training Battalion,
1, EME Centre, Sec'bad-587.

..Respondent.

Counsel for the applicant : Mr. P. R. Prasad

Counsel for the respondent : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. V. Venkateswara Rao for Mr. P. R. Prasad,
learned counsel for the applicant and Mr. W. Satyanarayana for
Mr. N. R. Devaraj, learned counsel for the respondents.

2. The learned counsel for the applicant now submits
that he comes under the Army category governed by ^{the} Army Act. Hence,
this Tribunal has no jurisdiction to deal with this case. Liberty
is given to the applicant to approach the proper judicial forum
in this connection.

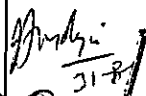
3. Registry is directed to return all the ~~the~~ papers
to the applicant.


(B. S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

28/8/98
Dated : The 28th August, 1998.
(Dictated in the Open Court)

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DR 31/8/98

6/9/98

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED: 28/8/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 860/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

All the papers return
to the applicant

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

